

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No.1215 of 2019**

Mandakini Devi Petitioner
Versus
State of Jharkhand & Anr. Opposite Parties

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Rajendra Prasad, Advocate
For the State : Mr. Ashwini Bhushan, A.C. to Sr. S.C.-III
For the U.O.I. : Mrs. Bibha Bakshi, C.G.C.

08/26.03.2021 The present contempt application is taken up today through Video conferencing.

Mrs. Bibha Bakshi, learned C.G.C. appearing on behalf of the Opposite Party No.2, submits that L.P.A. No.19 of 2020 filed by the Union of India against the order dated 18th September, 2019 passed by this Court in W.P.(C) No.6356 of 2014 is still pending.

Reference may be made to order dated 26th February, 2021, wherein it was observed by this Court that keeping in view the nature of the order dated 18th September, 2019, the Opposite Party No.2 cannot be given an indefinite time on the pretext of the pendency of the said L.P.A. before the learned Division Bench.

Hence, the Assistant Director (H), Office of the D.C.(H), MSEC, Ranchi-the Opposite Party No.2 is directed to appear in person before this Court through Video Conferencing on 23rd April, 2021.

(Rajesh Shankar, J.)

Rohit